

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2901
ANSWERED ON TUESDAY, THE 28th MARCH, 2017**

CSR ACTIVITIES OF COMPANIES

QUESTION

2901. SHRI DHARMAPURI SRINIVAS:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is a fact that CSR activities being implemented by companies are not up to the mark and some malpractices have been identified, if so, the details thereof;
- (b) whether any such malpractices have been identified or have come to the knowledge of Government, if so, the details thereof;
- (c) if so, the steps being taken by Government for effective implementation of CSR activities by the companies; and
- (d) the measures being taken by Government to compel the corporate houses to comply with the rules, strictly taking into account the needs of the society actively?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF CORPORATE AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (c): Ministry has not been informed of any malpractices by companies while implementing their CSR Policies.

(d) Ministry has issued clarificatory circular and Frequently Asked Questions (FAQs) dated 18.06.2014 and 12.01.2016 respectively to facilitate effective implementation of CSR. In addition sensitisation workshops have been organised by the Offices of Regional Directorate under Ministry of Corporate Affairs to ensure effective compliance of CSR provisions by companies.
